

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 9348 OF 2013

WITH

CRIMINAL MISCELLANEOUS PETITION NO. 23672 OF 2013

(Application for stay)

M/s. Sesami Chemicals P. Ltd.

Rep. by Director

...Petitioner(s)

VERSUS

The State of Meghalaya & Ors.

... Respondent(s)

AND

PETITION FOR SPECIAL LEAVE TO APPEAL(CRL.) NO. 5317 OF 2014

WITH

CRIMINAL MISC. PETITION NOS. 21922, 21923 OF 2013 & 13935 OF 2014

(Applications for condonation of delay in filing, re-filing the special leave petition and stay)

M/s. Sesami Chemicals P. Ltd. & Anr.

...Petitioner(s)

VERSUS

Sanjay Kabra & Anr.

... Respondent(s)

OFFICE REPORT

The matters above mentioned were listed before the Hon'ble Court on 11th July, 2014 when the Court was pleased to pass the following order:

"SLP(Crl.) No. 9348/2013

Four weeks' time is granted to the respondents to file counter affidavit.

SLP(Crl.).../2014 (CrlMP No. 21922/2013)

Issue notice on appln(s) for condonation of delay as well as on SLP.

Ms. Madhurima Tatia, Adv. accepts notice on behalf of respondents and seek four weeks' time to file counter affidavit."

SLP (Crl.)No. 9348 of 2013

It is submitted that Mr. Ranjan Mukherjee, Advocate has on 8th August, 2014 filed Vakalatnama/Appearance on behalf of Respondent No.1/State. Counter Affidavit filed by him on 7th

Cont....2/-

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January, 2014 has already been included in SLP paper books at page nos. 84 to 95.

It is further submitted that Ms. Madhurima Tatia, Advocate for Respondent Nos.2 and 3 has on 9th August, 2014 filed Counter Affidavit. Copy of the same is circulated herewith for kind perusal of the Hon'ble Court.

It is also submitted that Ms. Anu Gupta, Advocate has on 9th August, 2014 filed an application for deletion of matter from advance list of 14th August, 2014 with affidavit. Since the said application is not filed within the stipulated time i.e. upto 7th August, 2014, the same is circulated herewith for kind perusal of the Hon'ble Court.

SLP (Crl.)No. 5317 of 2014 @ Crl. M.P. No. 21922 of 2013

Accordingly, Show Cause Notice was issued to both the Respondents by registered post A.D.

It is submitted that Ms. Madhurima Tatia, Advocate has on 4th July, 2014 filed Vakalatnama/Appearance on behalf of both the Respondents.

Service of Show Cause Notice is complete in both the above mentioned matters.

The matters above mentioned are listed before the Hon'ble Court with this office report.

DATED this the 13th day of August, 2014.

ASSISTANT REGISTRAR

COPY TO:Ms. Anu Gupta, Advocate
Ms. Madhurima Tatia, Advocate
Mr. Ranjan Mukherjee, Advocate

c4/dk

ASSISTANT REGISTRAR